

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 575 OF 2025**

**THE MATTER OF:**

**Pawan Bihari**

**.... Applicant**

**Versus**

**State of Uttar Pradesh & Ors.**

**.... Respondents**

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**NDOH : 09.04.2026**

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Respondent No.4

Through

*Harshita Raghuvanshi*

**(HARSHITA RAGHUVANSHI)**

Advocate for the Respondent No.3,

Chamber No. 439, 4<sup>th</sup> Floor,

Block D, Additional Building Complex,

Supreme Court, New Delhi-01

Dated: 02.04.2026

New Delhi

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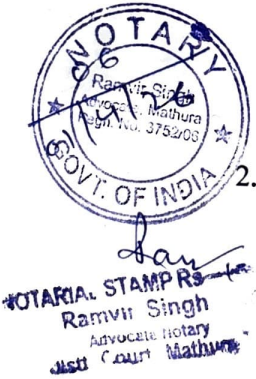
.... Respondents



**AFFIDAVIT ON BEHALF OF RESPONDENT NO.-4, UTTAR  
PRADESH POLLUTION CONTROL BOARD**

I, Pankaj Yadav aged about 45 years, S/o Shri Lalmani Yadav presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), I do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That in the present original application the applicant has raised a grievance regarding operation of respondent no. 5- M/s Ch. Digambar Singh Int Udyog, Khasra no. 87, Village-Inayatgarh, Bangar, Tehsil-Mat, District-Mathura, Uttar Pradesh in violation of environmental norms.
3. That the present matter came up for hearing on 24.11.2025 and upon considering the seriousness of the issue involved in the matter, this Hon'ble Tribunal constituted a Joint Committee comprising of representatives of CPCB, UPPCB and District Magistrate, Mathura by appointing UPPCB as a nodal agency.
4. That in compliance to the above direction the constituted joint committee has undertaken the site visit and carried out the inspection of the Brick Kilns in question on 05.01.2026 and the



*(Signature)*

joint committee report have been submitted by the UPPCB on 12.01.2026 before this Hon'ble Tribunal for consideration, wherein it is specifically stated by the joint committee that during the course of inspection the Brick Kilns in question was found closed in pursuance to the closure order dated 11.02.2023.

5. That upon considering the joint committee report and a response filed by the UPPCB, this Hon'ble Tribunal vide its order dated 17.02.2026 was pleased to pass the following directions:

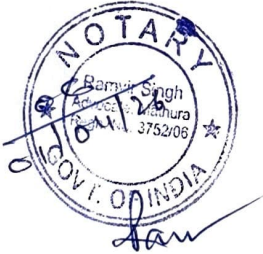
"...13. *In view of the facts and circumstances of the case, we are prima facie of the view that respondent no. 5-brick kiln has to relocate to some other land in accordance CTE granted/to be granted by UPPCB and if not relocated, respondent no. 5-brick kiln is liable to be demolished in accordance with law and land in question is liable to be restored to its original position.*

14. *Accordingly, show cause notice is ordered to be issued to respondent no.5 as to why the brick kiln in question be not demolished in accordance with law and the land in question be not restored to its original position if respondent no. 5-brick kiln is not relocated by him in accordance with CTE granted/to be granted by UPPCB.*

15. \*\*\*\*

16. *Notice is ordered to be served on respondent no. 5 through the District Magistrate, Mathura and for this purpose, notice issued to respondent no. 5 may be sent to the District Magistrate, Mathura by email for getting the service effected on respondent no. 5 and sending his report in this regard to this Tribunal within 15 days..."*

6. That in compliance to the above direction passed by the Hon'ble Tribunal vide its order dated 17.02.2026, the District Magistrate Mathura has issued direction vide its letter no.-1301/प्रानिबो/2026 dated 21.02.2026 to ensure that the Brick Kiln in question is setup in accordance with the sitting criteria as mentioned in the Uttar Pradesh Brick Kiln (Sitting Criteria for Establishment) Rule, 2012, which has been duly received by the representative of the said Brick Kiln on 06.03.2026.



A true copy of the letter no.-1301/प्र0नि0बो0/2026 dated 21.02.2026 alongwith its receiving is being annexed herewith and marked as **Annexure No. 1.**

7. That in continuation to the above annexed letter, vide its reply dated 24.03.2026 the Respondent No. 5 has informed to the District Magistrate Mathura, with a copy to UPPCB, that the Brick Kiln namely M/s Ch. Digambar Singh Int Udyog, Khasra no. 87, Inayatgarh, Bangar, Tehsil-Mat, District-Mathura, Uttar Pradesh has been erroneously and mistakenly established on Khasra No.-87, Village-Inayatgarh, Bangar, Tehsil-Mat, District-Mathura, Uttar Pradesh instead of Khasra No.-79A, Village-Firozpur Bangar, Tehsil-Mat, District-Mathura, Uttar Pradesh.

Further, it is informed by the Brick Kiln that in compliance with the closure order dated 11.02.2023 issued by the UPPCB, the operation of the Brick Kiln has been stopped and the Respondent No. 5 in process of identifying a site for setting up a new Brick Kiln and is in the process to obtaining consent of establishment from the UPPCB.

It is also stated and ensured by the Brick Kiln that the relocation of the Brick Kiln, M/s Ch. Digambar Singh Int Udyog, will be carried only after its establishment at new site in accordance to the standards as well as the guidelines of Brick Kilns.

A true copy of the letter dated 24.03.2026 is being annexed herewith and marked as **Annexure No. 2.**

8. That the present affidavit is being submitted before this Hon'ble Tribunal for kind perusal and consideration.
9. It is most respectfully submitted that this Answering Respondents shall abide by any order(s) or direction(s) passed by this Hon'ble Tribunal in instant original application.



*[Handwritten Signature]*

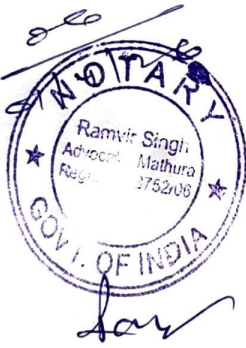
10. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has concealed therefrom.

*[Handwritten Signature]*  
DEPONENT

**VERIFICATION:**

Verified at Mathura on this the 01 day of April, 2026 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

*[Handwritten Signature]*  
DEPONENT



*[Handwritten Signature]*  
The contents of the above document read over and explain to Sh. *[Handwritten Name]* who is duly known to me on oath and stated to day on S. No. *[Handwritten Number]* has been registered at my office and charges fees Rs. *[Handwritten Amount]*  
*[Handwritten Signature]*  
Ramvir Singh  
Advocate Notary  
Distt. Court, Mathura

*[Handwritten Signature]*  
*[Handwritten Text in Hindi]*  
*[Handwritten Signature]*

## कार्यालय जिलाधिकारी, मथुरा।

पत्रांक:- 130/प्र0नि0बो0/2026

दिनांक- 21/02/2026

मै0 चौधरी दिगम्बर सिंह ईट उद्योग,  
खसरा सं0-87, इनायतगढ बांगर,  
तहसील-मांट, जनपद-मथुरा,  
उ0प्र0, पिनकोड-281202.

विषय- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-575/2025 पवन बिहारी बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक-17.02.2026 के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-575/2025 पवन बिहारी बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक-17.02.2026 का संदर्भ ग्रहण करें, जिसके सुसंगत अंश निम्नवत् हैं:-

“...14. Accordingly, show cause notice is ordered to be issued to respondent no.5 as to why the brick kiln in question be not demolished in accordance with law and the land in question be not restored to its original position if respondent no. 5-brick kiln is not relocated by him in accordance with CTE granted/to be granted by UPPCB.

15. Notice along with a copy of this order may be issued to respondent no.5.

16. Notice is ordered to be served on respondent no. 5 through the District Magistrate, Mathura and for this purpose, notice issued to respondent no. 5 may be sent to the District Magistrate, Mathura by email for getting the service effected on respondent no. 5 and sending his report in this regard to this Tribunal within 15 days.....”

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित उपरोक्त आदेश के परिप्रेक्ष्य में आपको निर्देशित किया जाता है कि ईट भट्टे की स्थापना वर्तमान में प्रभावी ईट भट्टा (स्थल हेतु मापदण्ड) नियमावली, 2026 में उल्लिखित साइटिंग क्राइटेरिया अनुरूप करना सुनिश्चित करें।

(चन्द्र प्रकाश सिंह)  
जिलाधिकारी,  
मथुरा।  
dc

जनपद मथुरा  
 24/03/26

सेवा में,  
 जिलाधिकारी महोदय,  
 जनपद-मथुरा।

विषय- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-575/2025 पवन विहारी बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक- 17.02.2026 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अपने पत्र दिनांक 21.02.2026 का सन्दर्भ ग्रहण करने की कृपा करें। उक्त के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-575/2025 पवन विहारी बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक- 17.02.2026 के अनुपालन के सम्बन्ध में अवगत कराना है कि मेरे द्वारा अपने ईट भट्टे मै0 चौधरी दिगम्बर सिंह ईट उद्योग की स्थापना त्रुटिवश खसरा सं0-79ए, ग्राम-फिरोजपुर बांगर, तहसील-मोंट, जनपद-मथुरा के स्थान पर खसरा सं0-87, ग्राम-इनायतगढ बांगर, तहसील-मोंट, जनपद-मथुरा पर कर ली गयी थी। वर्तमान में उक्त ईट भट्टे को उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मथुरा के पत्र सं0-एच 88984/सी-4/सा-II-759/बन्दी/2022-23 दिनांक 11.02.2023 के अनुपालन में मेरे द्वारा वर्तमान में ईट भट्टे का संचालन बन्द कर दिया गया है। मेरे द्वारा नये ईट भट्टे की स्थापना हेतु स्थल चिन्हित कर उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मथुरा से स्थापनार्थ सहमति प्राप्त किये जाने की प्रक्रिया की जा रही है। मेरे द्वारा मै0 चौधरी दिगम्बर सिंह ईट उद्योग, खसरा सं0-87, ग्राम-इनायतगढ बांगर, तहसील-मोंट, जनपद-मथुरा का स्थानान्तरण मानकों के अनुसार एवं ईट भट्टा की गाइड लाइन के अनुरूप स्थल पर स्थापित करने के पश्चात ही किया जायेगा।

भवदीय,

चौधरी दिगम्बर सिंह ईट उद्योग,  
 खसरा सं0-87, ग्राम-इनायतगढ बांगर,  
 तहसील-मोंट, जनपद-मथुरा

प्रतिलिपि:- क्षेत्रीय अधिकारी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

संजीव चौधरी 24-3-2026

चौधरी दिगम्बर सिंह ईट उद्योग,  
 खसरा सं0-87, ग्राम-इनायतगढ बांगर,  
 तहसील-मोंट, जनपद-मथुरा

M.A.  
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